

RCA DJ 1537/16

**Smt. Vinod Kumari (Deceased) Thru LR's Manish Gupta
Vs. North Delhi Power Ltd.**

29.06.2020

File taken up today as on the last date of hearing, the file could not be taken up and the matters were adjourned en bloc in pursuance of the orders of Ld. District & Sessions Judge (HQs), Delhi due to lockdown on account of pandemic of COVID-19.

Present: None.

The matter is listed for arguments on the appeal.

The court staff informs that despite repeated attempts, contact with Id. Counsels for the parties could not be established.

In view of above, be listed for arguments on appeal on **05.11.2020**.

Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/29.06.2020

CS No. 18777/16

Steel Mongres (India) Pvt. Ltd. Vs. Haldiram Bhujjiya Wala

29.06.2020

File taken up today as on the last date of hearing, the file could not be taken up and the matters were adjourned en bloc in pursuance of the orders of Ld. District & Sessions Judge (HQs), Delhi due to lockdown on account of pandemic of COVID-19.

Present: None.

The matter is at the stage of final arguments.

The court staff informs that despite repeated attempts, contact with ld. Counsels for the parties could not be established.

In view of above, be listed for final arguments on **21.08.2020**.
Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/29.06.2020

CS No. 21045/16

Hemant Kumar V/s M/s Educomp Raffles Higher

29.06.2020

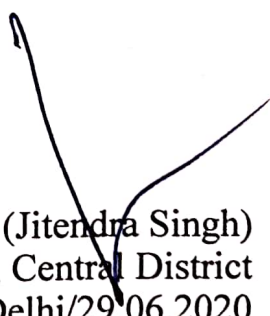
File taken up today as on the last date of hearing, the file could not be taken up and the matters were adjourned en bloc in pursuance of the orders of Ld. District & Sessions Judge (HQs), Delhi due to lockdown on account of pandemic of COVID-19.

Present: Shri Satish Kumar, ld. Counsel for plaintiff (presence secured through electronic mode).

None for applicant Shri Shantanu Prakash.

The matter is fixed for arguments on the application under Section 151 CPC moved by the applicant. Ld. Counsel for plaintiff requests for an adjournment as he is not prepared for addressing arguments today. However, the court staff informs that contact with Shri Shekhar Nanavaty, ld. counsel for the applicant could not be established despite repeated attempts.

In view of above, be listed for arguments on the aforesaid application on **05.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/29.06.2020